

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V Meeting held on 17.12.2009**

The Meeting No. 38/AM-10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. R.A.Lal, Deputy Director	R.O, TC, Noida
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

**(TEXTILES AND LEATHER ITEMS)**

At the outset the Minutes of NC Meeting No. 33/AM10 dated 12.11.2009, 34/AM10 dated 19.11.2009, 35/AM10 dated 26.11.2009, 36/AM10 dated 03.12.2009 and 37/AM10 dated 10.12.2009 were ratified.

Thereafter, Agenda for individual cases for Meeting No. 38/AM10 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

**MEETING NUMBER** : 38/84-ALC3/2009 **MEETING DATE** : 17.12.2009

## Online agenda cases

1	<b>Case No.:10/4/85-ALC3/2008</b>	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:38/84-ALC3/2009 17.12.2009	<b>Status:</b> <b>Transferred</b>
	HQ File :01/85/050/00037/AM09/	RLA File :03/94/040/00621/AM06/	Lic.No/Date:0310346278 06.09.2005	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that ITC (HS) Code falls under the purview of DES-VI Section (NC-VI). It was therefore decided to transfer this case to them for necessary action.			

2	<b>Case No.:1/38/84-ALC3/2009</b>	Party Name:A.S.FASHIONS PVT.LTD	Meet No/Date:38/84-ALC3/2009 17.12.2009	<b>Status:</b> <b>Rejected</b>
	HQ File :01/84/050/00192/AM10/	RLA File :05/23/040/00109/AM10/	Lic.No/Date:0510253929 04.12.2009	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., which are mandatory in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated 24th March, 2008, in absence of which it is not possible to compute the requirement of input. Hence, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.			

	<b>Case No.:2/38/84-ALC3/2009</b>	Party Name:RICHA & CO	Meet No/Date:38/84-ALC3/2009 17.12.2009	<b>Status: Deferred</b>
--	-----------------------------------	-----------------------	--	-------------------------

3	HQ File :01/84/050/00193/AM10/	RLA File :05/24/040/00389/AM10/	Lic.No/Date:0510253943 04.12.2009	Defer Date: 14.01.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 14.01.2010.			

4	<b>Case No.:3/38/84-ALC3/2009</b>	Party Name:PALM FIBRE (INDIA) PRIVATE LIMITED	Meet No/Date:38/84-ALC3/2009 17.12.2009	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00194/AM10/	RLA File :10/24/040/00093/AM10/	Lic.No/Date:1010036241 07.12.2009	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of firm by allowing 3% wastage. A copy of said report of team is also enclosed. The weight of Plastisole should match on both the side of export & import.  The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

	<b>Case No.:4/38/84-ALC3/2009</b>	Party Name:GAURAV INTERNATIONAL	Meet No/Date:38/84-ALC3/2009 17.12.2009	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00195/AM10/	RLA File :05/23/040/00124/AM10/	Lic.No/Date:0510254049 07.12.2009	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after detailed deliberations in consultation with representatives of			

technical authorities present in the meeting decided to ratify this case as detailed below:-

S. No.	Export item	Export Qty.	Import item	Quantity allowed.
1	Cushion Cover made of 100% cotton printed woven fabric, GSM-200+/-10%. (Style No. 660/661/663/664/665/666	35500 Pcs	100% cotton printed woven fabric, GSM-200+/-10%.	19880 Sq mtrs.
2	Cushion Cover made of 100% cotton dyed woven fabric, GSM-200+/-10%. (Style No. 631/633/640/657/658/659	40000 Pcs	100% cotton dyed woven fabric, GSM-200+/-10%.	22400 Sq mtrs.

The GSM of import and export shall match. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

6	Case No.:6/38/84-ALC3/2009	Party Name:STALWART LIFESTYLE PVT.LTD.	Meet No/Date:38/84-ALC3/2009 17.12.2009	Status: Rejected
	HQ File :01/84/050/00197/AM10/	RLA File :05/24/040/00399/AM10/	Lic.No/Date:0510254216 08.12.2009	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the description of export item is vague, hence, it is not possible to compute the requirement of input. Therefore, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.			

Case No.:5/38/84-ALC3/2009	Party Name:CHANDRA MUKHI IMPEX PVT. LTD.,	Meet No/Date:38/84-ALC3/2009 17.12.2009	Status: Rejected
----------------------------	---	--	------------------

7	HQ File :01/84/050/00196/AM10/	RLA File :02/24/040/00075/AM10/	Lic.No/Date:0210134986 09.12.2009	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., which are mandatory in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated 24th March, 2008, in absence of which it is not possible to compute the requirement of input. Hence, Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

8	<b>Case No.:7/38/84-ALC3/2009</b>	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:38/84-ALC3/2009 17.12.2009	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00198/AM10/	RLA File :05/24/040/00361/AM10/	Lic.No/Date:0510254293 09.12.2009	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as per SION, H-268. The Qty. of import item at S.No. 7 may be allowed as per import item No. 8 of SION, H-268.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

-

-

### Manually generated agenda cases

-

Case No. 583	M/s Precise Seamless Apparels Pvt. Ltd., New Delhi
NC38/10 dt. 17.12.2009	F.NO.1/84/50/100/AM10 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510248399 dt. 26.08.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and alongwith other relevant papers and heard Sh. Vasudeva H., knitting Manager of the firm, who appeared alongwith one representative of the firm for personal hearing before NC. They explained the case alongwith relevant papers but Committee could not get satisfied with the justification for seeking higher wastage in this case. It was therefore decided that a team comprising officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida will visit the unit of the applicant firm for study the manufacturing process and submit its report to Committee for taking final view in this case. Hence, case stands deferred for re-listing on 07.01.2010.

Firm may be informed accordingly.

Case No. 584	M/s Noronha Impex International, Kanpur
NC38/10 dt. 17.12.2009	F.NO.1/84/50/41/AM10 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0610015559 dt. 26.05.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and alongwith other relevant papers and heard an authorized representative of the firm, who appeared for personal hearing before NC. He explained the case alongwith relevant papers & sample. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing the wastages of items of import as applied by the firm.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 585	M/s Veekay Polycoats Ltd., New Delhi
NC38/10 dt. 17.12.2009	F.NO.1/84/50/199/AM09 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510223813 dt. 14.07.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as per SION, H-268. The Qty. of import item at S.No. 7 may be allowed as per import item No. 8 of SION, H-268.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 586	Ref. from Synthetic & Rayon Textiles Export Promotion Council, Mumbai
NC38/10 dt. 17.12.2009	F.NO.1/84/162/322/AM10 -DES-V
Amendment in the DEPB S.No. 46A – Product Code- 89 – reg.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in spite of clear cut instructions of Norms Committee, no specific SION for the product in question has been mentioned in this case. Further, for fixation of SION, industry data of 3-4 different firms from Council is required. The Committee

felt that in absence of the above details, it is not possible to take a view on this case. Hence, request of the Council is rejected.

Council may be informed accordingly.

Case No. 587	Ref. from Policy Division
NC38/10 dt. 17.12.2009	F.NO.1/84/162/16/AM10 -DES-V
Revision in DEPB rate under S.No. 37 & 38 of Product Group Textile.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that industry data of 3-4 different firms has not been submitted by the Council in this case. Revision in DEPB rate cannot be considered based on single firm data. In view of this Committee decided to advise the Council to submit industry data of 3-4 different firms to re-consider this case on merit.

Council may be informed accordingly.

Case No. 588	M/s Loyal Textile Mills Ltd., Kovilpatti
NC38/10 dt. 17.12.2009	F.NO.1/84/50/09/AM10 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3510026302 dt. 08.04.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and felt the necessity to re-look the manufacturing process involved in this case in view of technological/machinery upgradation. In view of this Committee decided that a team comprising officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida will visit the unit of the applicant firm for study the manufacturing process and submit its report to Committee for taking final view specifically in respect of Chemicals viz., Flacavon, Ukadan, Silastal & Silastan to be used in this case. Hence, case stands deferred for re-listing on 21.01.2010.



Firm may be informed accordingly.

Case No. 589	M/s Loyal Textile Mills Ltd., Kovilpatti
NC38/10 dt. 17.12.2009	F.NO.1/84/162/927/AM08 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3510022042 dt. 25.10.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and felt the necessity to re-look the manufacturing process involved in this case in view of technological/machinery upgradation. In view of this Committee decided that a team comprising officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida will visit the unit of the applicant firm for study the manufacturing process and submit its report to Committee for taking final view specifically in respect of Chemicals viz., Flacavon, Ukadan, Silastal & Silastan to be used in this case. Hence, case stands deferred for re-listing on 28.01.2010.

Firm may be informed accordingly.

Case No. 590	M/s Kitex Garments Ltd., Kerala
NC38/10 dt. 17.12.2009	F.NO.1/84/50/222/AM09 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 1010030279 dt. 21.07.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the relevant file (01/84/50/204/AM08/DES-V) (Advance Authorization No. 1010027856 dated 09.11.2007). The case stands deferred for re-listing on 14.01.2010.

Case No. 591	Ref. from Jt. DGFT, Kolkata
NC38/10 dt. 17.12.2009	F.NO.1/84/162/416/AM10 -DES-V
Clarification in respect of export product 100% Natural Silk Floor Covering (Silk made-ups) – reg.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before Norms Committee with sample & complete justification pertaining to this case. The case stands deferred for re-listing on 14.01.2010.

Case No. 592	M/s Shahi Exports House, New Delhi
NC38/10 dt. 17.12.2009	F.NO.1/84/50/135/AM10 -DES-V
Fixation of input output norms in respect of Advance Authorization No. 0510249980 dt. 25.09.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify this case as detailed below:-

S. No.	Export item	Export Qty.	Import item	Quantity allowed.
--------	-------------	-------------	-------------	-------------------

1	Scarves made of 70% cotton 30% silk fabric, GSM-32+/-10% (Style No. 732509	76730 Pcs	70% cotton 30% silk fabric, GSM-32+/-10%	1.30 mtrs/Pc	Sq
---	---	--------------	--	-----------------	----

The GSM of import and export shall match. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 593	M/s Shahi Exports House, New Delhi
NC38/10 dt. 17.12.2009	F.NO.1/84/50/134/AM10 -DES-V
Fixation of input output norms in respect of Advance Authorization No. 0510249979 dt. 25.09.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify this case as detailed below:-

S. No.	Export item	Export Qty.	Import item	Quantity allowed.
--------	-------------	-------------	-------------	-------------------

1	Scarves made of 70% cotton 30% silk fabric, GSM-32+/-10% (Style No. 732509)	53260 Pcs	70% cotton 30% silk fabric, GSM-32+/-10%	1.30 mtrs/Pc	Sq
---	--	--------------	--	-----------------	----

The GSM of import and export shall match. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 594	M/s Pioneer Calicos Products Pvt. Ltd., Pune
NC38/10 dt. 17.12.2009	F.NO.1/84/162/282/AM10 -DES-V
Fixation of input output norms in respect of Advance Authorization No. 0310038965 dt. 23.06.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., which are mandatory in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated 24th March, 2008, in absence of which it is not possible to compute the requirement of input. Hence, Committee was constrained to maintain status quo in this case.

RLA may take suitable consequential action accordingly.

@@@@@